

NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA

C.P. No. 179 /2014

Present: Hon'ble Member (J) Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 22<sup>nd</sup> September, 2016, 10.30 A.M

Name of the Company		Dilip Kumar Ari & Anr. -Versus- Matri Kalyan Nursing Home Pvt. Ltd. & Ors.	
Under Section		397/398	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

Siddhartha Banerjee Adv. Petitioner.  
Antara Chatterjee Advocate  
for the Petitioner.

Antara Chatterjee

22/9/2016

1. RAKTO BROTO KR MITRA Adv } R-1 to 4  
2. PATITA PARAN BISWAS, Adv }

  
22/9/16

## ORDER

The Ld. Lawyer on behalf of the petitioner as well as on behalf of the respondent Nos. 1 to 4 are present.

The respondents filed an application being numbered as IA 25/2016 with the prayer to set aside the ex parte order dated 9-8-2016 and to allow the respondents to defend their case.

Heard both side.

The petition is filed at the stage of final hearing. A copy of the said petition has been served upon the petitioner who has no objection if the said petition filed by the respondents is allowed.

The Ld. Lawyer appearing on behalf of the petitioner, namely, Ms. Urmila Chakraborty has fairly conceded to the petition filed by the respondents.

The order of ex parte is hereby vacated and the petition IA No. 25/2016 is allowed without any costs.

Let the matter be fixed for further hearing on 15-11-2016 after Puja vacation.

MANORAMA KUMARI  
MEMBER(J)